CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.327/MP/2025 along with IA No. 20/2025

- Subject : Petition under Section 79(1)(f) and 79(1)(c) of the Electricity Act, 2003 read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and *mala fide* acts on parts of Respondent, SLDC in refusing to process the Petitioner's Application for Standing Clearance for grant of Short Term Open Access for 19.2 MW capacity and grant the same within the timelines stipulated in the Detailed Procedure.
- Petitioner : Tadas Wind Energy Private Limited (TWEPL)
- Respondent : Karnataka Power Transmission Corporation Limited

Date of Hearing : 28.4.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Vidit Chauhaan, Advocate, TWEPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed in relation to arbitrary, unlawful and *mala fide* acts on parts of Respondent, SLDC in refusing to process the Petitioner's Application for Standing Clearance for the grant of the Short-Term Open Access for the 19.2 MW capacity of its 100 MW wind power plants and the consequent direction to grant the same within the stipulated timelines. Learned counsel also submitted that the Petitioner has also moved IA No.20/2025 seeking an interim direction against the Respondent and the notice may also be issued on the said IA.

2. Considering the submissions made by the learned counsel for the Petitioner and having regard to the dispute involved in the matter, the Commission ordered as under:

(a) Issue notice on the maintainability;

(b) The Respondent to file its comprehensive reply on maintainability of the Petition and the IA, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within five weeks thereafter.

3. The Petition and IA will be listed for hearing on the maintainability on **22.8.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)